SHRI HARDEEP SINGH PURI: Sir, the Government has announced that it is committed to privatization of the airline, that is, Air India, the flag carrier. But in order to privatize it, there is a turnaround plan in order to give it operational efficiency and also to make it profitable in the immediate term. We will be ending the financial year 2018-19 on 31st March with an operating loss of something like ₹7,000 crore. But in the financial year, 2019-20, starting from 1st April, the airline is expected to make a profit. The Government proposed to establish an alternate mechanism and that alternate mechanism will take the decisions for privatization. I may inform hon. Members that some of these factors are beyond the Government's control. Forty per cent of the operating expense of an airline goes in what is called aviation turbine fuel. Then you have geopolitical developments. We were very happy yesterday when the airspace was reopened by a neighbouring country. The Air India had already incurred a loss of something like ₹430 crore in the four months or so of the closed airspace. The revival plan basically concentrates on operational efficiency and cost reduction. I am afraid while reducing cost, sometimes we have to be careful because cost reduction in the short term can have medium- and long-term adverse consequences.

श्री पी.एल. पुनिया: उपसभापति महोदय, अभी बजट में एयर इंडिया को डिस-इन्वेस्टमेंट करने के निर्णय से अवगत कराया गया और इसी बीच में एयर इंडिया ने को-पायलट के 132 पदों पर रिक्तियां घोषित की हैं। इन पदों पर भर्ती के लिए 3 जुलाई, 2019 को इंटरव्यू के लिए भी जा चुके हैं। क्या माननीय मंत्री जी यह सुनिश्चित करेंगे कि एयर इंडिया के डिस-इन्वेस्टमेंट के बाद उन्हें कोई न कोई बहाना लगाकर हटाया नहीं जाएगा?

SHRI HARDEEP SINGH PURI: Sir, I had already mentioned it in response to an earlier supplementary question that Air India has both permanent employees, permanently employed pilots, and people on fixed-term contracts. We ensure that at any given point in time they only have the number of pilots required. The ones who are being recruited now are against fixed-term contracts and they are not permanent employees. I am sure whoever acquires this airline through the privatization process would want to take air planes, 125 of them, half of which are owned by Air India, along with pilots who are manning them. The pilots on fixed-term contract basis have to match the number of aircraft that we are flying.

Crimes against children

*259. SHRI BHUBANESWAR KALITA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that crimes against children are showing an increasing trend in the country;

(b) if so, the details thereof, State-wise, separately during the last two years;

(c) whether it is also a fact that crimes against children have shown a steep rise in Assam;

(d) if so, the details thereof during the last two years along with the steps taken by the State Government to effectively check such crimes; and

(e) whether the Union Government intends to issue any advisory to the State Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) to (d) National Crime Records Bureau (NCRB) compiles and publishes statistics on crimes in its publication "Crime in India". The published reports are available till the year 2016. Details of State/Union Territory-wise cases registered (including Assam) for crimes against children during the period from 2015 to 2016 are given at Annexure (*See* below). Number of cases registered under crimes against children in Assam was 2835 and 3964 in 2015 and 2016 respectively.

As per the information provided by the Government of Assam, several steps have been taken by the State Government which include:

(i) 64 women cells have been created in district and sub-divisional headquarters.

(ii) A women helpline No. 181 'SAKHI' has been launched on 29.03.2018 in Assam to provide 24 hours immediate and emergency response to women (including girls) affected by violence.

(iii) The State Government has requested the Hon'ble High Court for setting up fast-track Courts for day to day trial of cases of crime against women (including girls).

(iv) The State Government has issued instructions to police officers and other officers concerned to tackle crime against women with a firm hand.

(v) Instructions have also been issued by Assam Police Headquarters on 1.4.2018, to all Superintendents of Police and Commissioner of Police regarding matters related to prevention, decision, investigation and trial of cases relating to crime against women.

(vi) Special Juvenile Police Units (SJPU) have been set up in each district of Assam. All police stations have designated Child Welfare Police Officers (CWPOs). These CWPOs are members of the SJPU. The SJPU is headed by an officer of the rank of Dy. Superintendent of Police or above. Two social workers are also provided to SJPUs in 27 administrative districts. The SJPUs deal with cases of children below the age of 18 years.

(vii) Anti Human Trafficking Units (AHTU) have been created and operationalised in all districts to effectively combat crimes related to trafficking particularly in women and children.

(viii) Capacity Building of police personnel to handle cases of crime against women is being done through regular training in CID HQ, District HQ, Range HQ etc. Such trainings are aimed at improving knowledge, skills and attitude of police officers. The help of NGOs and other stakeholders like Assam State Commission for Protection of Child Rights, State Child Protection Society, UNICEF etc is being taken for conducting these trainings.

(ix) A special cell funded by National Commission for Women with the help of TATA Institute of Social Science is currently functional at Panbazar PS. There are two women counselors to provide assistance to women victims.

(x) Standard Operation Procedure (SOP) on investigation of Crimes against Women and Prevention of Children from Sexual Offences (POCSO) Act have been circulated to all districts for the guidance of investigating officers.

(xi) To check cyber crime, cyber forensic training laboratories at Silchar and Jorhat provide assistance to investigating officers in detecting such crimes.

(e) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility of maintaining law and order, protection of life and property of the citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

However, Government accords utmost priority to the safety of children. The Ministry of Home Affairs and Ministry of Women and Child Development have issued various advisories from time to time on steps to be taken for effective prevention, detection, registration, investigation and prosecution of all crimes against Children, measures needed to prevent trafficking and to trace children, filing of FIR in case of

Missing Children, kidnapping of minors, tackling of cyber crime relating to obscene content against women and children and safety and security of children living in Child Care Institutions.

Annexure

State/UT-wise Cases Registered (CR) under Total Crimes against Children during 2015-2016

Sl. No.	State/UT	2015	2016
1.	Andhra Pradesh	1992	1847
2.	Arunachal Pradesh	181	133
3.	Assam	2835	3964
4.	Bihar	1917	3932
5.	Chhattisgarh	4469	4746
6.	Goa	242	230
7.	Gujarat	3623	3637
8.	Haryana	3262	3099
9.	Himachal Pradesh	477	467
10.	Jammu and Kashmir	308	222
11.	Jharkhand	406	717
12.	Karnataka	3961	4455
13.	Kerala	2384	2879
14.	Madhya Pradesh	12859	13746
15.	Maharashtra	13921	14559
16.	Manipur	110	134
17.	Meghalaya	257	240
18.	Mizoram	186	188
19.	Nagaland	61	78
20.	Odisha	2562	3286
21.	Punjab	1836	1843
22.	Rajasthan	3689	4034

Sl. No.	State/UT	2015	2016
23.	Sikkim	64	110
24.	Tamil Nadu	2617	2856
25.	Telangana	2697	2909
26.	Tripura	255	274
27.	Uttar Pradesh	11420	16079
28.	Uttarakhand	635	676
29.	West Bengal	4963	7004
	TOTAL STATE(S)	84189	98344
30.	Andaman and Nicobar Islands	102	86
31.	Chandigarh	271	222
32.	Dadra and Nagar Haveli	35	21
33.	Daman and Diu	28	31
34.	Delhi	9489	8178
35.	Lakshadweep	2	5
36.	Puducherry	56	71
	TOTAL UT(S)	9983	8614
	TOTAL (ALL INDIA)	94172	106958

Source: Crime in India.

SHRI BHUBANESWAR KALITA: Sir, hon. Minister has given a detailed list of crimes against children. He has also mentioned a few steps taken towards arresting the increase of cases. But day in day out, we see child rape cases in newspapers every day. We also know that Nirbhaya Fund was created to expand awareness of these crimes. I want to know the details of the utilization of Nirbhaya Fund from the hon. Minister.

SHRI G. KISHAN REDDY: Sir, this Government accords topmost priority to safety of women and girls in the country. निर्भया फंड के बारे में बताया जा चुका है। हम उसके लिए अलग-अलग कदम उठा रहे हैं। मैं आपको बताना चाहता हूं कि सरकार बहुत कन्सर्न्ड है देश में गर्ल्स के साथ जो atrocities हो रही हैं। इस विषय पर हम अलग-अलग काम कर

रहे हैं। हमारी सरकार ने 2018 में एक एक्ट बनाया, क्रिमिनल एक्ट में अमेंडमेंट किया है। The Ministry of Home Affairs has launched an online analytical tool for Police called Investigation Tracking System for Sexual Offences. उसके बाद other projects हैं। निर्भया फंड के बारे में पूछा गया था। The Emergency Response Support System, यह निर्भया फंड के द्वारा बना चुके हैं, which provides a single emergency number (112) based on computer aided dispatch of field resources to the location of distress has been operationalised in 20 States and UTs in 2018-19. The total cost of the project is ₹385 crore. Some funds, around ₹278.00 crore, are also released to States. Mr. Deputy Chairman, Sir, the MHA has launched a cyber crime portal under Nirbhaya Fund on 20th September, 2018 for citizens to report obscene content. The total cost of this project is ₹223 crore. Funds are released to the States and Union Territories as per CCPWC project. Cyber crime forensic. ...*(Interruptions)*... एक ही प्रश्न, निर्भया फंड के बारे में पूछा गया है, मैं उसी का उत्तर दे रहा हूं। यही क्वेश्चन पूछा है। मैं उसी का आंसर दे रहा हूं। यदि पूरा देना है, तो सरकार द्वारा इस बारे में किए गए कामों के बारे में मेरे पास बताने के लिए बहुत कुछ है।

MR. DEPUTY CHAIRMAN: Please be brief so that next question can be taken up.

SHRI BHUBANESWAR KALITA: My supplementary is about ₹1,000 crore which was earmarked for Nirbhaya Fund. What utilisation have you made of that amount of Nirbhaya Fund?

SHRI G. KISHAN REDDY: I am telling you the same thing. निर्भया फंड के धन के द्वारा ही हम साइबर क्राइम फोरेंसिक की ट्रेनिंग दे रहे हैं। हम विभिन्न राज्यों में इसके अन्तर्गत 3,664 स्टेट पर्सोनेल including ऑफिसर्स, प्रॉसीक्यूटर्स, और ज्यूडीशियल ऑफिसर्स को ट्रेनिंग देने पर इस फंड से पैसा खर्च कर रहे हैं। Details are given An amount of ₹200 crore is distributed as a one-time grant under the Central Victim Compensation Fund Scheme. हमने 200 करोड़ रुपए इसके लिए खर्च किए हैं। Delhi Police is providing facility to social workers, counsellors, etc. in district and sub-district police stations. They commenced a new building in Delhi. इसके लिए भी, इसी फंड से धन खर्च किया गया है। इसके साथ-साथ इसी फंड से हम 'Safe City Projects' के नाम पर देश के लगभग 8 शहरों में धन खर्च कर रहे हैं। उनमें अहमदाबाद, बेंगलुरु, चेन्नई, दिल्ली, हैदराबाद, कोलकाता, लखनऊ और मुम्बई आदि शहर हैं। सरकार द्वारा किए गए खर्च और निर्भया फंड से किए गए खर्च को जोड़कर कुल 2,919 करोड़ रुपए खर्च करने के लिए रखे गए हैं, जिनमें से अभी तक 773 करोड़ रुपए रिलीज़ किए गए हैं। Then comes improving forensic investigation especially DNA analysis.

इसके लिए भी हमने निर्भया फंड में से धन खर्च किया है। उससे हमने चंडीगढ़ में 99.76 करोड़ रुपए से एक अच्छा DNA ऐनेलेसिस का प्रोजेक्ट बनाया है। इसी प्रकार से बहुत सारे प्रोजेक्ट्स हैं, जो निर्भया फंड के धन से बनाए गए हैं। ...(**व्यवधान**)...

श्री उपसभापति: माननीय मंत्री जी, आप कृपया माननीय सदस्य को यह सारी जानकारी डिटेल में बाद में दे दीजिएगा। ...(**व्यवधान**)... Next supplementary.

SHRI BHUBANESWAR KALITA: Mr. Deputy Chairman, Sir, although I wanted to know the details about some funds which are still left, but I am not going into those details. I had raised a specific question in part (c) of my question that crime against children has shown a steep rise in case of Assam and some States of the North-East. It is increasing; it is not decreasing. From 2015 to 2016, the chart has shown increase in the crimes. The details of the steps taken to arrest the trend have been given. A very important point is, Anti Human Trafficking Units have been created under this. But, even if the Anti Human Trafficking Units are there, human trafficking is increasing from Assam and the North-East. So, what are the reasons and what concrete steps are being taken by the Government?

श्री जी. किशन रेड्डी: उपसभापति महोदय, देश में हमारी सरकार आने से पहले IPC के अलग-अलग एक्ट्स थे, लेकिन हमारी सरकार आने के बाद, दिनांक 20 सितम्बर, 2018 को साइबर क्राइम पोर्टल बनाया गया है, जिसके माध्यम से देश भर के किसी भी गांव से कोई भी व्यक्ति इस पोर्टल पर केस रजिस्टर कर सकता है। उसके कारण देश की जनता में चेतना पैदा हुई है और इस कारण अब ज्यादा केसेस रजिस्टर किए जा रहे हैं।

SHRI BHUBANESWAR KALITA: My question is about human trafficking.

श्री जी. किशन रेड्डी: ह्यूमन ट्रैफिकिंग के केसेज भी इसी में आते हैं। इसके ऊपर देश भर में एक अच्छी detailed report आ रही है। Human trafficking के ऊपर हम अभी एक बहुत बड़ा काम NIA को दे रहे हैं। About ₹ 108 lakh has been given by the Central Government. Human trafficking के बारे में असम में यह पैसा दिया गया है। इसके साथ-साथ the Ministry of Home Affairs (MHA) regularly, from time to time, briefs the State Government. फिर भी हम अलग-अलग स्टेट्स को advisory देते हैं, instructions देते हैं, notifications देते हैं। इस विषय के ऊपर जो-जो कदम उठाने चाहिए, आप लोगों को मालूम है कि उन कदमों को उठाने के लिए हम initiaion ले रहे हैं। इसके साथ-साथ हम State level conference और Central level conference के लिए भी पैसे दे रहे हैं। Human trafficking का issue एक State subject है, फिर आजकल यह internatinal subject भी हो गया है, इसलिए हम एक NIA का बिल भी सदन के सामने, आप लोगों के सामने लाने वाले हैं, जिसमें हम NIA को इसकी जिम्मेदारी दे रहे हैं। जब हम यह responsibility उसको देंगे, तो जो international level की human trafficking की समस्या है, हम उसको रोक सकते हैं, ऐसी सरकार की सोच है।

DR. NARENDRA JADHAV: Sir, in our country, children are increasingly susceptible to cyber bullying, online sexual abuse and exploitation as well as cyber extremism and online enticement to illegal behavior through violent or sexually explicit audio-visual content. Even the National Plan of Action for Children, 2016, recognizes that online threats, child pornography and sex terrorism are emerging as serious issues affecting our children. My supplementary question is this.

MR. DEPUTY CHAIRMAN: You have to put only one question. Two supplementary questions can be asked only by the Member, whose question has been included in the list. So, please put one question.

DR. NARENDRA JADHAV: Right, Sir. Are there any measures being taken specifically to protect children from online threats and abuse?

श्री जी. किशन रेड्डी: सर, यह विषय बहुत गम्भीर है और आने वाले दिनों में यह देश और दुनिया के सामने एक बहुत बड़ा सवाल होगा। हमारी सरकार इस विषय पर बहुत से कदम उठा रही है। The MHA has launched a cyber crime portal for women and children on 20th September, 2018 for a citizen to report obscene content. The total cost of this project is ₹223 crores. इसमें cyber crime, forensic training, all over India, to 3,664 police personnel, State officers including 440 public prosecutors and judicial officers identifying, detecting and resolving cyber crimes against the women and children have been imparted. Cyber crime आने वाले दिनों में एक बहुत बड़ी समस्या होगी, इसलिए इसके ऊपर संसद में भी चर्चा होनी चाहिए तथा syllabus और curriculum में भी इस विषय को लाना चाहिए। इसलिए मैं माननीय सांसद से यह request करना चाहता हूँ कि चूंकि cyber crime एक बहुत गम्भीर समस्या है, यह समस्या हर घर और हर परिवार में होगी, जिसके लिए सरकार बहुत कदम उठा रही है, आप भी समय-समय पर इसके ऊपर अपने सुझाव दीजिए। आने वाले दिनों में हम इसके ऊपर काम करेंगे।

श्रीमती जया बच्चन: सर, अभी मंत्री जी ने जो reply दिया है, उसमें यह दिखाया गया है कि there has been an increase in crimes against children. So, I would like to ask the Minister: How many cases are pending in the last five years and what are you doing to expedite them?

श्री जी. किशन रेड्डी: सर, सबसे पहले मैं इस साल का आँकड़ा बताऊंगा। इस साल लगभग 12,609 rape cases POCSO के अन्दर आए हैं, उनमें से investigation complete करके 6,662 cases में charge sheet दाखिल की गई है, जो 53 परसेंट है। Cases under investigation, 2,397 हैं, वह 19 परसेंट है। ये ऐसे केसेज़ हैं, जिनका निपटान दो महीने के अंदर, less than two months में हो गया। जो केसेज़ more than two months under investigation रहे, ऐसे केसेज़ की संख्या 3,590 है, जो 28% है। चूंकि यह स्टेट सब्जेक्ट है, इसलिए इसके लिए हम

स्टेट गवर्नमेंट को लगातार चिट्ठी लिख रहे हैं और conference कर रहे हैं। हम इसके लिए Police Officers and Judicial Officers को ट्रेनिंग भी दे रहे हैं। इसके साथ स्टेट गवर्नमेंट्स को अलग-अलग विषय पर प्रमोट करते हुए पैसा भी दे रहे हैं। आने वाले दिनों को हम इस प्रकार के कामों को और भी बढ़ाएंगे।

श्री शमशेर सिंह ढुलो: मंत्री जी अपने जवाब में लिखा है कि time to time, Ministry of Home Affairs और Ministry of Women and Child Development को हम advisory भेजते हैं। इन्होंने यह भी लिखा है कि क्राइम में काफी कमी आई है, लेकिन NCRB की रिपोर्ट के मुताबिक 2013-14 में children के खिलाफ जो क्राइम हुए, उनकी संख्या 58,224 थी, 2014-15 में 89,473 थी, 2015-16 में 94,172 और 2016-17 में 1 लाख ...**(व्यवधान)**...

श्री उपसभापति: आप सवाल पूछें।

श्री शमशेर सिंह ढुलो: इन्होंने कहा है कि क्राइम कम हुए हैं, लेकिन NCRB की रिपोर्ट के मुताबिक क्राइम बढ़ते जा रहे हैं। इसमें बताया गया है कि kidnapping and abduction के केसेज़ 49% हैं, बच्चियों के साथ जो रेप केसेज़ हुए हैं, वह 18% हैं। ...**(व्यवधान)**...

श्री उपसभापति: आप कृपया सवाल पूछें।

श्री शमशेर सिंह ढुलो: मेरा सवाल यह है कि क्राइम लगातार बढ़ते ही जा रहे हैं, हालांकि इसके लिए सरकार advisory भी भेजती है। इसके लिए कोई preventive और deterrent इंतजाम किए जाएं। Cyber-crime भी बढ़ता जा रहा है, trafficking भी बढ़ता जा रही है। इसके लिए सरकार क्या कर रही है?

श्री जी. किशन रेड्डी: सर, केसेज़ बढ़े हैं, यह सही है। पहले ऐसे केसेज़ होने के बाद भी कुछ जगह पर रिपोर्ट नहीं हो पाती थी, लेकिन निर्भया कांड के बाद, देश भर में कई portals आए हैं, उसके बाद से इस तरह के केसेज़ ज्यादा रजिस्टर हो रहे हैं। 2018 से पहले, पुलिस स्टेशंस के लिए एक ऐक्ट बनाया गया। किसी भी पुलिस स्टेशन में अगर कोई केस जाएगा, उसका रजिस्ट्रेशन जरूर होना चाहिए और अगर रजिस्ट्रेशन नहीं किया गया, केस की FIR नहीं निकाली गई, तो concerned Officer के ऊपर action होगा। इसके साथ-साथ ये ऑर्डर्स भी दिए गए हैं कि चार महीने के अंदर-अंदर केस का investigation होना चाहिए। अगर चार महीने के अंदर केस का investigation करके charge-sheet file नहीं हुई, तो उसकी रिपोर्ट हमारी Women Trafficking Cell, Delhi को भेजनी पड़ेगी। इस तरह के बदलाव हम लाए हैं।

उपसभापति जी, इसके लिए हम दो-तीन कदम और उठा रहे हैं। यह समस्या सबकी है। केन्द्र सरकार के द्वारा हम देश भर में Fast Track Courts लाने वाले हैं। आने वाले दिनों में यह proposal Cabinet के approval के लिए जाने वाला है। इन Fast-Track Courts के लिए हम देश भर में काम कर रहे हैं। पूरे देश में, 31 स्टेट्स में लगभग 1.6 लाख केसेज़ पेंडिंग हैं। इन केसेज़ को हमें within two years, Fast Track Court में clear करना ही होगा, ऐसा हम इस proposal में ला रहे हैं। आगे आने वाली Cabinet meeting में यह रखा जाएगा। दूसरा,

अभी पेपर्स में भी आया था, POCSO (Protection of Children from Sexual Offences) में जो केसेज़ चल रहे हैं, हम इस ऐक्ट को और मज़बूत बना रहे हैं। इसमें हम बहुत सारे issue लेकर आ रहे हैं।

उपसभापति जी, इसमें the modification of law will address the need for stringent measures against rising trend of child sex abuse in the country and combat the menace of relatively new kind of crimes. The Government has determined stressing that the strong penal provisions will act as a deterrent. It intends to protect the interest of the vulnerable children in times of distress and ensure their safety and dignity.

श्री उपसभापति: माननीय मंत्री जी, कृपया आप ब्रीफ में बोलिए, क्योंकि अभी हम लोग बहुत कम क्वेश्चंस कवर कर पाए हैं।

श्री जी. किशन रेड्डी: सर, आने वाले दिनों में मोदी जी के नेतृत्व में भारत सरकार इस विषय पर कठिन ऐक्ट लाने वाले हैं, जिसे हम इसी संसद में लाएंगे। इसमें दो Acts आएंगे। एक proposal Fast Track Court के लिए आने वाला है और एक POCSO के लिए आने वाला है। इसके साथ, आने वाले दिनों में जितने भी pending cases हैं, कोर्ट के द्वारा उनका speedily prosecution हो सके, ताकि हम दोषियों को अच्छी तरह से सज़ा दे सकें।

MR. DEPUTY CHAIRMAN: Question No. 260; questioner not present. Are there any supplementaries?

260.** ***[The Questioner was absent.]

Details of unorganised sector

*260. SHRI SANJAY SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether India's unorganised sector is shrinking, if so, the details thereof; and

(b) whether unorganised sector is draining India's economy and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (b) A statement is laid on the Table of the House.

Statement

(a) and (b) There is no separate published data for unorganized sector as a whole. However, shrinking of unorganized sector is a positive indicator of development.